

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/204(MB)2024

IN THE MATTER OF

RAHUL KUMAR SHANDILYA

... Petitioner

VS

PIRAMAL CAPITAL & HOUSING FINANCE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Shaishir Divatia (PH)

For the Respondent: Adv. Vikram Kamath (PH)

ORDER

C.P. (IB)/204(MB)2024 – Learned counsel for the petitioner prays to withdraw the present petition to approach the appropriate forum. In view of the prayer made, let the CP/204/2024 along with all pending IAs, if any, be **disposed of** as having been **withdrawn**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/